CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

OA-1567/2000 MA-1951/2000

New Delhi this the 6th day of August, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A) Hon'ble Dr. A. Vedavalli, Member(J)

- Dr. Anil Khari,
 S/o Sh. Raja Ram,
 R/o WP-7, Wazirpur,
 Ashok Vihar,
 Delhi-52.
- Dr. Saurabh Kumar,
 S/o Sh. S.S. Ghosh,
 R/o E-19/201, Sector-III,
 Rohini, Delhi-85.
- 3. Dr. Vivek Rana, 5/o 5h. R.S. Rana, R/o BG-40, Shalimar Bagh Delhi-52.
- 4. Dr. Ashok Sharma,
 S/o Dr. S.C. Sharma,
 R/o B-5/349, Sector-8,
 Rohini, Delhi-85.
- 5. Dr. Rajesh Valeja, 5/o Sh. K.L. Valeja, R/o AB-33 GF Mianwali Nagar, Delhi-87.
- 6. Dr. Yoginder Gupta, S/o Sh. Jagannath, R/o 26, Anuradha Apartments, A-2 Paschim Vihar, New Delhi-63.

..... Applicants

(through Sh. KNR Pillay, Advocate)

Versus

Govt. of NCT of Delhi through the Secretary (Medical) Health & Family Welfare Deptt., 5, Shaam Nath Marg, Delhi-54.

.... Respondent

(through 5h. Rajinder Pandita, Advocate)



ORDER (ORAL) Hon'ble Sh. S.R. Adige, Vice-Chairman(A)



Sh. Pandita has invited our attention to (copy taken on neural) respondents ofter dated 25.07.2001. which refers to a Cabinet decision, by which the Government of NCT Delhi has decided to grant the remaining contractual Medical Officers and Junior Specialists, regular pay scales, admissible to TSM & H and Allopathic doctors in terms of the Tribunal's order in OA-2108/99.

the light of the above, it must be deemed that the applicants grievances have redressed, and the OA is, therefore, dismissed as having become infructuous.

A. Redarahi (Dr. A. Vedavalli)

Member(J)

Vice-Chairman(A)